

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7239/2023

(Arising out of impugned judgment and order dated 08-07-2022 in Capital Case No. 7/2020 with Reference No. 5/2020 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

RAM PRATAP @ TILLU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.132438/2023-CONDONATION OF DELAY IN FILING and IA No.132442/2023-EXEMPTION FROM FILING O.T. and IA No.132440/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 01-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. R.K. Raizada, A.A.G.
Mr. Ankit Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

This petition(s) is preferred by the State to challenge the judgment of acquittal by the High Court reversing the judgment of conviction under Section 302 IPC and ordering capital punishment for the respondent.

Issue notice, returnable in six weeks.

Signature Not Verified

Digitally signed by
NITIN TALREJA
Date: 2023.09.04
17:51:05 IST
Reason:

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR